

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTIFICATION

No. 09

Dated: 16.01.2026

In exercise of the powers conferred under Rule 3-A of Chapter-6, Part-B, Punjab and Haryana High Court Rules and Orders, Volume V, Hon'ble the Chief Justice has been pleased to order that Number on Rolls (NoR) in respect of Ms. Simranjit Kaur, Advocate, (Enrolment No. PH/3007/2024, Number on Rolls (NoR)– PH240732, allotted vide Notification No. 212 dated 18.11.2024) has been made non-functional, upon her joining as Translator (Punjabi) in the Punjab and Haryana High Court, Chandigarh with effect from 21st November, 2025.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

  
14-1-2026  
(REGISTRAR GENERAL)

Endst. No. 678 XIII.D [Rules (ROA)] / 8-R

Dated: 16.01.2026

Copy forwarded to:-

1. The Controller, Printing and Stationery Department, Punjab with the request that the notification may be published in Punjab Gazette Part-III.
2. The Controller, Printing and Stationery Department, Haryana with the request that the notification may be published in Haryana Gazette Part-III.
3. The Controller, Printing and Stationery Department, U.T. Chandigarh with the request that the notification may be published in U.T. Chandigarh Gazette Part-III.
4. The Chairman, Bar Council of Punjab and Haryana, Law Bhawan, Sector-37-A, Chandigarh for information.
5. The President, Punjab and Haryana High Court Bar Association, Chandigarh for information.
6. Superintendent Lok Adalat, Litigation, Computer, DRR & CRC Branches of this Court for information.

  
14-1-2026  
(REGISTRAR GENERAL)